

ember 14th, 1980 challenging the reservation policy of the Railway in favour of Scheduled Caste and Scheduled Tribes and Government also;

(b) if so, whether instructions have been issued to the Zonal Railways, Production units etc. for the implementation of the 40 Point Roster in respect of selection and non-selection posts in all categories; and

(c) what steps are being taken to wipe out the shortfall and to keep the 40 Point roster upto date from 15th October, 1979 to 14th November, 1980?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) Yes.

(b) and (c). The judgement of the Supreme Court is being scrutinised in consultation with the Legal Cell in this Ministry and necessary instructions will be issued to the Railway Administrations and Production Units in due course.

Supreme Court Judgement

3518. SHRI T. M. SAWAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Supreme Court have given the judgement in Akhil Bhartiya Soshit Karamchhari Sangh v/s Union of India (Ministry of Railway) challenging the Reservation policy in favour of Scheduled Castes and Scheduled Tribes in Railway Service in favour of Government;

(b) if so, whether the said supreme court judgement applies to all cases filed against the Railway administration in various High Court and Supreme Court;

(c) if not, how many cases are still pending before various High Court and Supreme Court; and

(d) what immediate steps the Ministry of Railways propose to get the

stay vacated where stay orders have been obtained and what action the Ministry of Railways propose to take cases heard finally?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) Yes.

(b) No.

(c) About 200.

(d) The Government Advocates in the Supreme Court/High Courts are being suitably instructed.

स्वयं रोजगार में लगे कर्मचारियों की सहकारी समितियां

3519. श्रीमती ऊषा वर्मा : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) लाइसेंसित कुलियों और बेंडरों जैसे स्वयं रोजगार में लगे कर्मचारियों की सहकारी समितियों की संख्या कितनी है जिन्हें ढूला-ढूलाई और कैंटीन सेवा के लिए ठेके दिए गए हैं, उन स्टेशनों के नाम तथा जगहों के नाम क्या हैं जहां इस प्रकार के ठेके दिए गए हैं; और

(ख) स्वयं रोजगार में लगे बेंडरों अथवा सहकारी समितियों को गैर-सरकारी ठेकेदारों के स्थान पर प्राथमिकता के आधार पर दिए गए ठेकों को शासित करने वाले नियम क्या हैं ?

रेल मंत्रालय तथा संसदीय कार्य विभाग में उप मंत्री (श्री मल्लिकार्जुन) : (क) और (ख). सूचना इकट्ठी की जा रही है और सभा पटल पर रख दी जायेगी ।